BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 414 OF 2025

IN THE MATTER OF:

Sooraj Bali ... Applicant

Versus

State of Uttar Pradesh & Ors. ... Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	Reply Affidavit of Chief Secretary State of Uttar Pradesh in compliance of order dated 02.04.2026 passed by this Hon'ble Tribunal.	
2.	**Annexure R-1:** A copy of letter dated 13.04.2026 along with closure/compliance report.	
3.	**Annexure R-2:** A copy of letter dated 13.04.2026 sent to the Chairman Uttar Pradesh Pollution Control Board.	

4.	**Annexure R-3** A copy of letter dated 13.04.2026 sent to the Inspector Incharge Police Station Rohta District Meerut.		

THROUGH

Dated- 16.04.2026

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB:- 09990804440

Email-ankit.scngtup@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 414 OF 2025

IN THE MATTER OF:

Sooraj Bali — Applicant

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

REPLY AFFIDAVIT OF CHIEF SECRETARY STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 02.04.2026 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 1 herein states as under

MOST RESPECTFULLY SHOWETH:

I, Shashi Prakash Goyal aged about 59 years, S/o Late J.P. Goyal presently posted as Chief Secretary, State of Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned officer of answering Respondent No. 1 and am duly competent to file the present affidavit. That the Deponent is well

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030
16/4/26

conversant with the facts and the circumstances of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That the deponent is posted as Chief Secretary, State of Uttar Pradesh, since 31.07.2025 and is swearing this reply affidavit in his official capacity.

5. That the instant Original Application has been filed by the applicant raising grievance about Hapudia Leather Processing Society formerly name M/s

16/4/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

Swayam Sahayta Samooh Charmshodhan Sansthan C/o Project Director, Rural Development Agency (Respondent No. 6) situated at Village Dungar, Vikash Khand Rohta, District Meerut, which is involved in leather processing and is operating in violation of the environmental norms.

6. That this Hon'ble Tribunal vide it's order dated 02.04.2026 was pleased to issue the following directions: -

> 8 "……*In such circumstances, we require the Respondent No. 1, Chief Secretary, Government of UP to look into the entire issue and file his affidavit ensuring the compliance within two weeks. The Chief Secretary, will also look into the above conduct of the Respondent No. 3 in not complying with the closure order and do the needful ………*"

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

16/4/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

7. That the present reply affidavit is being filed in respectful compliance of the order dated 02.04.2026 passed by this Hon'ble Tribunal.

8. That it is most respectfully submitted that the District Magistrate, Meerut (herein referred to as Respondent No.3) vide his office letter no.7025/OSD-Camp/2026 dated 13.04.2026 has informed the deponent that in respectful compliance of order dated 02.04.2026 passed by this Hon'ble Tribunal and in compliance of the closure order dated 22.03.2013 issued by the Uttar Pradesh Pollution Control Board, the Hapudia Leather Processing Society (herein after referred to as Respondent No.6) has been closed on 13.04.2026, and the closure order dated 22.03.2013 passed by the Uttar Pradesh Pollution Control Board is duly complied with. Along with the said communication of the Respondent No.3, a compliance/closure report has also been annexed. A copy of letter dated 13.04.2026 along with closure/compliance report is annexed herewith and marked as **Annexure R-1 (Colly).**

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

16/4/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

9. That the Respondent No.3 vide his office letter no.44/G-210/2026 dated 13.04.2026 has also informed the Chairman, Uttar Pradesh Pollution Control Board about the compliance of the closure order dated 22.03.2013. A copy of letter dated 13.04.2026 sent to the Chairman, Uttar Pradesh Pollution Control Board is annexed herewith and marked as **Annexure R-2.**

10. That it has been further informed, that the Respondent No.3 vide his office letter no 7026/OSD-Camp/2026 dated 13.04.2026 has also directed the Inspector Incharge Police Station Rohta, District Meerut to ensure strict compliance of the closure of the Respondent No.6 society by keeping strict vigil and ensure that the society does not commence its operations again. A copy of letter dated 13.04.2026 sent to the Inspector Incharge, Police Station Rohta, District Meerut is annexed herewith and marked as **Annexure R-3.**

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

16/4/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

11. That the deponent herein undertakes before this Hon'ble Tribunal that the State Government is duty bound to ensure strict compliance of the orders passed by this Hon'ble Tribunal in letter and spirit.

12. That in the interest of justice, the present reply affidavit by the deponent may be taken on record by this Hon'ble Tribunal, in the interest of justice.

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom. NOTARY

On this 16 day of April, 2026.

NOTARY

Sworn and Verified
Before Me
16/4/2026
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO 20914
EXPIRY DATE-15-3-2030

DEPONENT

Identity the deponent/Executant/Suraty
who has/have signed/Put T.I. before me.
Advc
UP02CD4/02
COPR1-163208

मा0 एन0जी0टी0 प्रकरण
नियत तिथि 17—4—2026

Annexure - R-1

कार्यालय जिलाधिकारी, मेरठ।

OFFICE OF THE DISTRICT MAGISTRATE MEERUT.

पत्रांक 7025 /ओ0एस0डी0—कैम्प/2026 दिनांक 13 —04—2026

प्रेषक,

जिलाधिकारी
मेरठ।

सेवा में,

मा0 मुख्य सचिव,
उ0प्र0 शासन,
लखनऊ।

विषयः मा0 एन0जी0टी0 न्यायालय, नई दिल्ली में योजित ओ0ए0 संख्या 414/2025 में मा0 न्यायालय द्वारा पारित आदेश दिनांक 2—4—2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संज्ञान में लाना है कि मै0 हापुडिया लेदर प्रोसेसिंग सोसायटी (पूर्व नाम मै0 स्वयं सहायता समूह चर्मशोधन संस्थान) डूँगर, रोहटा, जनपद मेरठ द्वारा परियोजना निदेशक जिला ग्राम्य विकास अभिकरण के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक एफ—20991/सी—3/एनओसी—20/मेरठ/बन्दी/13 दिनांक 22—3—2013 द्वारा जल प्रदूषण निवारण तथा नियंत्रण अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी बंदी आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 414/2025 सूरज बली बनाम उ0प्र0 राज्य व अन्य में आदेश दिनांक 14—8—2025 में दिये गये निर्देशों के अनुपालन हेतु मै0 हापुडिया लेदर प्रोसेसिंग सोसायटी में संचालित इकाईयों को बन्द कराये जाने हेतु अपर जिलाधिकारी (नगर), मेरठ की अध्यक्षता में 04 अधिकारियों की समिति गठित की गयी थी, जिसकी रिपोर्ट के आधार पर मा0 एन0जी0टी0 न्यायालय में आख्या प्रस्तुत की गयी।

उपरोक्त प्रकरण में मा0 एन0जी0टी0 न्यायालय द्वारा दिनांक 2—4—2026 को सुनवाई की गयी तथा आदेश दिनांक 2—4—2026 जो मा0 एन0जी0टी0 न्यायालय की वेबसाईट पर दिनांक 10—04—2026 को अपलोड हुआ है, का ऑपरेटिव अंश निम्न प्रकार हैः—

5. The District Magistrate, Meerut appearing virtually has submitted that on receipt of the communication from the UP PCB on 04.11.2025 a Committee has been constituted. He has admitted that the Committee has not done the closure of the unit meaning thereby till now the closure order has not been complied with. It is very strange that the closure order is operating for last 13 years which has not been shown to be interfered with or set aside by any higher Authorities but the Respondent Authorities are not taking appropriate action to comply with the said closure order.

6. District Magistrate appearing virtually submits that the inspection was done by the UP PCB on 24.10.2025 and in pursuance to the said inspection report the administration is taking action for getting the budget sanctioned for constructing the ETP. The District Magistrate has no jurisdiction to sit over the closure order of the UP PCB and instead of taking action to comply with the closure order delay it for one reason or the other. He does not have any jurisdiction under the Water Act, 1974 or the Air Act, 1981 to look into the correctness of the closure order. The relevant issue that in the meanwhile the Respondent No. 6 has continued to cause pollution and environmental damage is completely ignored by the Respondent No. 3-District Magistrate while delaying the action. One-sided approach

in such matters cannot be accepted that too by not doing the needful by the District Magistrate.

7. At this stage, prayer made by District Magistrate appearing virtually seeking further two months to comply with the said order clearly indicates the intention of the District Magistrate to delay the compliance of the closure order.

8. In such circumstances, we require the Respondent No. 1, Chief Secretary, Government of UP to look into the entire issue and file his affidavit ensuring the compliance within two weeks. The Chief Secretary, will also look into the above conduct of the Respondent No. 3 in not complying with the closure order and do the needful.

मा0 अधिकरण द्वारा उपरोक्त आदेश के अन्तर्गत अपेक्षा की गयी है कि प्रकरण के सम्बन्ध में अनुपालन आख्या महोदय की ओर से शपथपत्र के साथ मा0 अधिकरण में प्रस्तुत की जाए। इस कम में अवगत कराना है कि मा0 अधिकरण के आदेश दिनांक 02–04–2026 के अनुपालन में मै0 हापुडिया लेदर प्रोसेसिंग सोसायटी (पूर्व नाम मै0 स्वयं सहायता समूह चर्मशोधन संस्थान) डूँगर, रोहटा, जनपद मेरठ द्वारा परियोजना निदेशक जिला ग्राम्य विकास अभिकरण के विरूद्व उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक एफ–20991 / सी–3 / एनओसी–20 / मेरठ / बन्दी / 13 दिनांक 22–3–2013 द्वारा जल प्रदूषण निवारण तथा नियंत्रण अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी बंदी आदेश का अनुपालन आज दिनांक 13–04–2026 को सुनिश्चित करा दिया गया है। उक्त के सम्बन्ध में अनुपालन आख्या अध्यक्ष, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को पृथक से प्रेषित कर दी गयी है। इस सम्बन्ध में अपर जिलाधिकारी (नगर), मेरठ की अध्यक्षता में गठित समिति की आख्या दिनांक 13–4–2026 महोदय की सेवा में सादर अवलोकनार्थ प्रेषित है।

उक्त के कम में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को निर्देशित किया गया है कि वह मा0 एन0जी0टी0 न्यायालय में उ0प्र0 सरकार के अधिवक्ता श्री अंकित वर्मा से व्यक्तिगत रूप से सम्पर्क कर महोदय की ओर से मा0 एन0जी0टी0 न्यायालय में प्रस्तुत किए जाने वाले शपथपत्र का आलेख तैयार कराकर, महोदय के हस्ताक्षरोपरान्त अनुपालन आख्या सहित, प्रकरण में सुनवाई के लिए निर्धारित आगामी तिथि 17–04–2026 से पूर्व मा0 एन0जी0टी0 न्यायालय में प्रस्तुत करना सुनिश्चित करें।

अतः उपरोक्तानुसार आख्या महोदय की सेवा में सादर अवगतार्थ एवं अग्रेत्तर कार्यवाही हेतु प्रेषित है।

संलग्न–उपरोक्तानुसार।

भवदीय,

13/04/2026

(डा0 वी0के0 सिंह)
जिलाधिकारी, मेरठ।

Item No. 23

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 414/2025

Sooraj Bali — Applicant

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

Date of hearing: 02.04.2026

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Tarun Cummra & Mr. Ranjit Kumar, Advs.

Respondents: Mr. Pradeep Misra and Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Ankit Verma, Adv. with Dr. Vijay Kumar Singh (Through VC), DM, Meerut, State of UP

ORDER

1. In this Original Application (OA), the Applicant has made a prayer for direction to the Respondents No. 1 to 5 for immediately closing the leather processing industries of the Respondent No. 6. It has been pointed out that the closure order dated 22.03.2013 was passed by the UP PCB against the Respondent No. 6 noting that the Respondent No. 6 was operating without CTO under the Water (Prevention and Control) of Pollution, Act, 1974 or the Air (Prevention and Control) of Pollution, Act 1981 and was discharging the untreated effluents in the nearby agricultural fields causing damage to the crop and agricultural fields. It was recorded by the UP PCB in the closure order dated 22.03.2013 as under:-

> "यतः दिनांक 11.4.12 को मै० स्वयं सहायता समूह चर्मशोधन संस्थान, ग्राम-डूंगर, रोहटा, द्वारा परियोजना निदेशक, जिला ग्राम्य विकास अभिकरण, मेरठ का स्थल निरीक्षण अधिनियम के अन्तर्गत प्राधिकृत बोर्ड के अधिकारियों द्वारा किया गया और निरीक्षण के समय पाया गया कि उद्योग द्वारा अनापत्ति प्रमाण पत्र की शर्त संख्या-7 तथा 10 के अनुपालन में परीक्षण उत्पादन के पूर्व राज्य बोर्ड

से जल सहमति एवं वायु सहमति प्राप्त किए बिना विजीटेविल चर्मशोधन का कार्य किया जा रहा है। उद्योग द्वारा प्रदूषित औद्योगिक उत्प्रवाह बिना शुद्धीकरण के आस-पास के खेतों में डाला जा रहा है, जिसके कारण जिला कृषि अधिकारी, मेरठ ने अपने पत्र दिनांक 2.8.11 में विगत कई वर्षों से कृषकों की फसलों को क्षति होने का उल्लेख किया है।

2. Considering the above, the UP PCB by the order dated 22.03.2013 had directed as under:-

> 1. यह कि मै० स्वयं सहायता समूह चर्मशोधन संस्थान, ग्राम-डूंगर, रोहटा, द्वारा परियोजना निदेशक, जिला ग्राम्य विकास अभिकरण, मेरठ औद्योगिक इकाई के संचालन को तत्काल प्रभाव से बन्द कर दें।
> 2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि वे औद्योगिक संयंत्र मै० स्वयं सहायता समूह चर्मशोधन संस्थान, ग्राम-डूंगर, रोहटा, द्वारा परियोजना निदेशक, जिला ग्राम्य विकास अभिकरण, मेरठ की बिजली, पानी तथा मिलने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

3. Counsel for the Applicant has submitted the said closure order has not been given effect to till now. Counsel for the UP PCB has pointed out that the said closure order is still in force. The UP PCB in its reply affidavit dated 10.11.2025 has stated that though the communication was sent to the District Magistrate, Meerut but the Respondent No. 6 has not been closed in compliance of the closure order.

4. Though the District Magistrate, Meerut is the Respondent No. 3 in this OA but the reply was not filed earlier in this OA and on the previous date a letter was circulated by the Respondent No. 3 seeking three months' adjournment to file the reply. In such circumstances, the Tribunal by the previous order had directed the Respondent No. 3-District Magistrate to appear virtually.

5. The District Magistrate, Meerut appearing virtually has submitted that on receipt of the communication from the UP PCB on 04.11.2025 a Committee has been constituted. He has admitted that the Committee has not done the closure of the unit meaning thereby till now the closure order has not been complied with. It is very strange that the closure order is

operating for last 13 years which has not been shown to be interfered with or set aside by any higher Authorities but the Respondent Authorities are not taking appropriate action to comply with the said closure order.

6. District Magistrate appearing virtually submits that the inspection was done by the UP PCB on 24.10.2025 and in pursuance to the said inspection report the Administration is taking action for getting the budget sanctioned for constructing the ETP. The District Magistrate has no jurisdiction to sit over the closure order of the UP PCB and instead of taking action to comply with the closure order delay it for one reason or the other. He does not have any jurisdiction under the Water Act, 1974 or the Air Act, 1981 to look into the correctness of the closure order. The relevant issue that in the meanwhile the Respondent No. 6 has continued to cause pollution and environmental damage is completely ignored by the Respondent No. 3-District Magistrate while delaying the action. One-sided approach in such matters cannot be accepted that too by not doing the needful by the District Magistrate.

7. At this stage, prayer made by District Magistrate appearing virtually seeking further two months to comply with the said order clearly indicates the intention of the District Magistrate to delay the compliance of the closure order.

8. In such circumstances, we require the Respondent No. 1, Chief Secretary, Government of UP to look into the entire issue and file his affidavit ensuring the compliance within two weeks. The Chief Secretary, will also look into the above conduct of the Respondent No. 3 in not complying with the closure order and do the needful.

9. List on 17.04.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

April 02, 2026
Original Application No. 414/2025
A

मै0 हापुड़िया लेदर प्रोसेसिंग सोसाइटी (पूर्व नाम मै0स्वयं सहायता समूह चर्मशोधन संस्थान), डूंगर रोहटा, मेरठ द्वारा संचालित इकाइयों को बंद कराये जाने की कार्यवाही आख्या।

जिलाधिकारी महोदय के कार्यालय आदेश संख्या–7019/ओएसडी–कैम्प/2026 दिनांक–12/04/2026 के माध्यम से मै0 हापुड़िया लेदर प्रोसेसिंग सोसाइटी(पूर्व नाम मै0स्वयं सहायता समूह चर्मशोधन संस्थान), डूंगर रोहटा, मेरठ द्वारा परियोजना निदेशक, ग्राम्य विकास अभिकरण के विरूद्व उ0प्र0प्रदूषण नियंत्रण बोर्ड के पत्रांक–एफ–20991/सी–3/एनओसी–20/मेरठ/बंदी/2013 दिनांक–22/03/2013 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अंतर्गत जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–414/2025 सूरजबली बनाम उ0प्र0राज्य व अन्य में पारित आदेश दिनांक–14/08/2025 में दिये गये निर्देशों के अनुपालन हेतु समिति को दिये गये निर्देश के अनुपालन में आज दिनांक–13/04/2026 को की गयी कार्यवाही का विवरण निम्नवत है–

1. परिसर में संचालित की जा रही चर्मशोधन की गतिविधि को बंद कराये जाने की कार्यवाही सुनिश्चित की गयी। कार्यवाही के दौरान परिसर में स्थित 02 नग प्रोसेस ड्रम को सील किया गया। परिसर में चर्मशोधन की स्थापित कुल 15 हैण्डपम्प सील किये गये एवं 02 नग बोरिंग सील की गयी।
2. परिसर में स्थित दरवाजायुक्त 29 कमरों को सील किया गया।
3. परिसर का मुख्य द्वार क्षतिग्रस्त एवं अन्य आवागमन के रास्ते बिना दरवाजायुक्त होने के कारण रिबन से सील किया गया।
4. उक्त कार्यवाही परिसर में काम करने वाले उपस्थित प्रतिनिधियों की उपस्थिति में की गयी।
5. कार्यवाही के दौरान लिये गये फोटोग्राफ एवं कार्यवाही आख्या संलग्न है।

AEE	13/04/26	13/4/26	13/4/26
(क्षेत्रीय अधिकारी) उ0प्र0प्रदूषण नियंण बोर्ड, मेरठ	(परियोजना निदेशक) जिला ग्राम्य विकास अभिकरण मेरठ	(पुलिस अधीक्षक–नगर) मेरठ	(अपर जिलाधिकारी) नगर, मेरठ

कार्यवाही आख्या

जिलाधिकारी महोदय के कार्यालय आदेश सं. 7019/OSD-Camp/2026, दिनांक-12.04.2026 के माध्यम से मा. एन.जी.टी. द्वारा दिनांक 02.04.2026 को O.A. No-414/2026 में दिए गए निर्देशों का अनुपालन सुनिश्चित कराने दिए गए निर्देश के अनुपालन में समिति द्वारा आज दिनांक 13.04.2026 को मै. हपुड़िया पॉवडर प्रोसेसिंग [illegible], डुंगर, रोहटा, में कार्य करने वाले व्यक्तियों की उपस्थिति में संचालित इकाईयों को बन्द करा दिया गया।

AEE UPPCB

M.T. Teh Meerut 13-4-26

सत्यपाल सिंह

अजय कुमार

अरुण कुमार

दिनेश कुमार

SO 13/4/26

Latitude: 29.037585
Longitude: 77.587115
Elevation: 231.22m
Accuracy: 2.2m
Time: 04-13-2026 14:35
Note: Hapudia Leather Society

Latitude: 29.038078
Longitude: 77.586578
Elevation: 225.7m
Accuracy: 6.3m
Time: 04-13-2026 14:22
Note: Hapudia Leather Society

Latitude: 29.037492
Longitude: 77.587033
Elevation: 230.05m
Accuracy: 1.4m
Time: 04-13-2026 14:47
Note: Hapudia Leather Socie

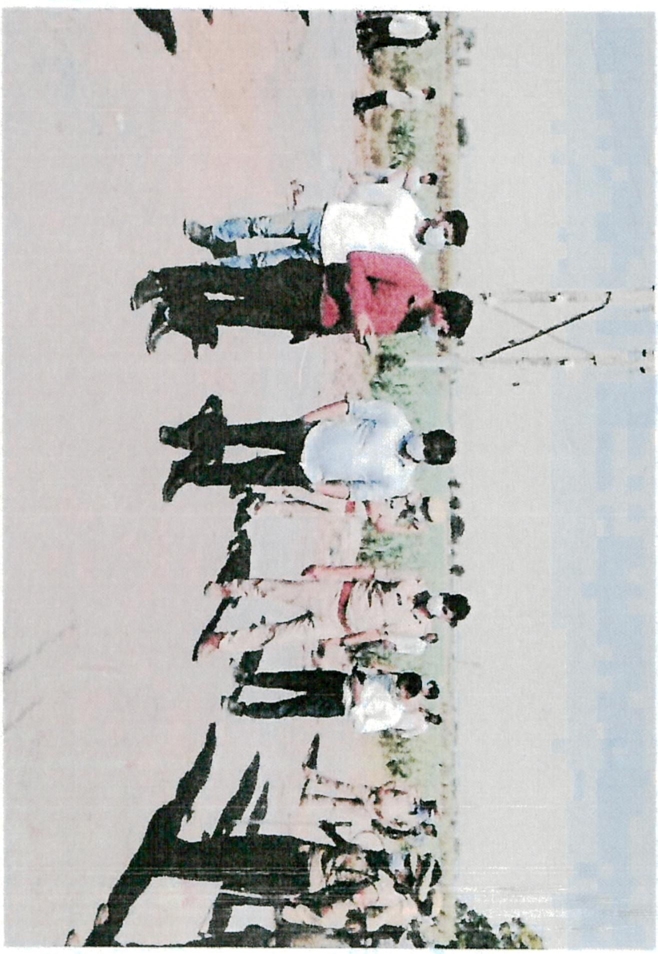
Latitude: 29.037502
Longitude: 77.586993
Elevation: 228.24m
Accuracy: 1.2m
Time: 04-13-2026 14:38
Note: Hapudia Leather Soci

Latitude: 29.037673
Longitude: 77.587147
Elevation: 228.7m
Accuracy: 2.9m
Time: 04-13-2026 15:45
Note: Hapudia Leather Society

Latitude: 29.037912
Longitude: 77.586782
Elevation: 233.82m
Accuracy: 1.3m
Time: 04-13-2026 15:15
Note: Hapudia Leather Society

Latitude: 29.037892
Longitude: 77.587098
Elevation: 233.54m
Accuracy: 1.7m
Time: 04-13-2026 15:25
Note: Hapudia Leather Society

Latitude: 29.037733
Longitude: 77.587307
Elevation: 234.45m
Accuracy: 1.3m
Time: 04-13-2026 16:13
Note: Hapudia Leather Society



Annexure - R-2

कार्यालय जिलाधिकारी, मेरठ

पत्रांक– 44/G-210/2026 दिनांक– 13.04.2026

सेवा में,

अध्यक्ष,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय– मै0 हापुड़िया लेदर प्रोसेसिंग सोसाइटी (पूर्व नाम मै0स्वयं सहायता समूह चर्मशोधन संस्थान), डूंगर रोहटा, मेरठ द्वारा परियोजना निदेशक, जिला ग्राम्य विकास अभिकरण, मेरठ के विरूद्व जारी बंदी आदेश का अनुपालन सुनिश्चित किये जाने के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक–04.11.2025 का संदर्भ ग्रहण करने का कष्ट करें। पत्र के माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या–414/2025 सूरजबली बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक–14.08.2025 के अनुपालन में मै0 हापुड़िया लेदर प्रोसेसिंग सोसाइटी (पूर्व नाम मै0स्वयं सहायता समूह चर्मशोधन संस्थान), डूंगर रोहटा, मेरठ के विरूद्व उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश दिनांक– 22.03.2013 का अनुपालन सुनिश्चित कराये जाने की अपेक्षा की गयी है।

उक्त के कम में डूंगर, रोहटा, मेरठ में संचालित संदर्भित चर्मशोधन इकाईयों को दिनांक–13.04.2026 को जिला प्रशासन/पुलिस के सहयोग से सील/बन्द करा दिया गया है। कार्यवाही आख्या की प्रति संलग्नकर संदर्भित वाद में पारित आदेश के कम में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय
13/04/2026

(डा0 वी0के0 सिंह)
जिलाधिकारी, मेरठ

प्रतिलिपि–

1. प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0शासन, लखनऊ को सूचनार्थ सादर प्रेषित।
2. प्रमुख सचिव, राजस्व विभाग, उ0प्र0शासन, लखनऊ को सूचनार्थ सादर प्रेषित।

13/04/2026

जिलाधिकारी, मेरठ

मा0 एन0जी0टी0 प्रकरण

Annexure – R-3

कार्यालय जिला मजिस्ट्रेट, मेरठ।

OFFICE OF THE DISTRICT MAGISTRATE MEERUT.

पत्रांक 7026 / ओ0एस0डी0–कैम्प / 2026 दिनांक 13–04–2026

प्रभारी निरीक्षक
थाना रोहटा,
जनपद मेरठ।

कृपया अवगत कराना है कि मै0 हापुडिया लेदर प्रोसेसिंग सोसायटी (पूर्व नाम मै0 स्वयं सहायता समूह चर्मशोधन संस्थान) डूँगर, रोहटा, जनपद मेरठ में संचालित चर्मशोधन इकाईयों के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बंदी आदेश दिनांक 22–3–2013 के अनुपालन में चर्मशोधन इकाई को बन्द /सील कराने की कार्यवाही अपर जिलाधिकारी (नगर), मेरठ के नेतृत्व में गठित समिति द्वारा दिनांक 13–4–2026 को की गयी है। कार्यवाही के दौरान बन्द करायी गयी चर्मशोधन इकाईयों में बन्दी की कार्यवाही का अनुपालन सुनिश्चित रहे, के सम्बन्ध में आपको निर्देशित किया जाता है कि ग्राम डूँगर स्थित उक्त चर्मशोधन इकाईयों का संचालन मौके पर न हो, इस हेतु प्रभावी निगरानी करना सुनिश्चित करें।

भवदीय,

/

(डा0 वी0के0 सिंह)
जिला मजिस्ट्रेट, मेरठ।

प्रतिलिपि–

1–मुख्य विकास अधिकारी, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2–उप जिलाधिकारी, मेरठ को उपरोक्तानुसार अनुपालन सुनिश्चित कराने हेतु प्रेषित।
3–क्षेत्राधिकारी पुलिस, सरधना, जनपद मेरठ को उपरोक्तानुसार अनुपालन सुनिश्चित कराने हेतु प्रेषित।
4–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि उक्त इकाईयों की निगरानी रखी जाये तथा अनुपालन सुनिश्चित कराया जाये।

13/04/26

(डा0 वी0के0 सिंह)
जिला मजिस्ट्रेट, मेरठ।